Supplementary Cause List-1 Sr. No.1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

CRR No. 70/2016 IA No. 1/2016

Mohd. RafiqPetitioner (s)

Through:- Mr. I. H. Bhat, Advocate

(on audio call from residence in Jammu)

V/s

Shahmala Begum

.....Respondents (s)

Through:- None

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 11.06.2020

Learned counsel for the petitioner submits that the instant petition with the efflux of time has become infructuous, as such, does not want to press the same.

In view of the above, this petition is dismissed as prayed for along with connected application.

(RAJNESH OSWAL) JUDGE

Jammu 11.06.2020 (Rakesh)